

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 556 of 2020**

**In the matter of:**

**M/s. Investment Assets Securitisation &  
Reconstruction Pvt. Ltd. ....Appellant**

**Vs.**

**M/s. Girnar Fibers Ltd. ....Respondent**

**Present**

**For Appellant: Mr. Anoop Prakash Awasthi, Advocate.**

**For Respondent: Mr. Manish Jain and Ms. Divya Sharma, Advocates.**

**ORDER**  
**(Virtual Mode)**

**09.02.2021:** In terms of the Order dated 07.01.2021, the Learned Counsel for the Respondents have filed their Written Submissions on 04.02.2021, which is taken on record.

Learned Counsel for the Appellant submitted that he has also filed the soft copy of the Written Submissions on 04.02.2021.

Learned Counsel for the Appellant is directed to file hard copy of the Written Submissions by 15.02.2021.

Learned Counsel for the Respondents submitted that they have filed two Judgements, out of which one is wrong Judgement. He seeks time to file the correct Judgement. Permission granted. He is directed to file the correct Judgement by 15.02.2021 and also communicate the citations of correct Judgement to the Learned Counsel for the Appellant.

List the case on **23<sup>rd</sup> February, 2021.**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

*ha/nn*